

- (iii) *The Companies (Transfer of Profits to Reserves) Amendment Rules, 1976*, published in Notification No. G.S.R. 472(E) in Gazette of India dated the 24th July, 1976. [Placed in Library. See No. LT-11125/76.]

11.45 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
SIXTY-SIXTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

FIFTY-FOURTH, FIFTY-FIFTH AND FIFTY-SIXTH REPORTS

SHRI NIHAR LASKAR (Karimganj). I beg to present the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Fifty-fourth Report on Action Taken by Government on the recommendations contained in the Thirty-Fifth Report on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Reservations for Scheduled Castes and Scheduled Tribes in the Indian Council of Agricultural Research (Headquarters), the Indian Agricultural Research Institute and the Directorate of Extension.

- (2) Fifty-fifth Report on Action Taken by Government on the recommendations contained in the Forty-second Report on the Ministry of Education, Social Welfare and Culture (Department of Education)—Reservation for, and employment of, Scheduled Castes and Scheduled Tribes in the University Grants Commission and admission and other facilities provided to Scheduled Castes and Scheduled Tribes by the Universities.

- (3) Fifty-sixth Report on Action Taken by Government on the recommendations contained in the Forty-eighth Report on the erstwhile Ministry of Finance (Department of Banking)—Recruitment of Probationary Officers in the Bank of India.

11.48 hrs.

DELHI SALES TAX (AMENDMENT AND VALIDATION) BILL*

MR SPEAKER: Shri Raghu Ramaiah has been authorised. Shri Raghu Ramaiah

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) Sir, on behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill to amend retrospectively the law relating to sales tax as in force in the Union Territory of Delhi during a past period and to validate taxes on the sale or purchase of certain goods during such period.

MR SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend retrospectively

*Published in Gazette of India Extraordinary Part II, section 2, dated 17-8-76.

†Introduced with the recommendation of the President.